



Postal Registration No. N. E.—771/2006-2008

The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 306

Shillong, Tuesday, October 15, 2019

23rd Asvina-1941 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2019.

No.LL(B).20/2006/155.—The Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2019 (Act No. 8 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

**THE MEGHALAYA COMPULSORY REGISTRATION OF MARRIAGE (AMENDMENT)
ACT, 2019**

An

Act

further to amend the Meghalaya Compulsory Registration of Marriage Act, 2012 (Act No. 13 of 2012);

Be it enacted by the Legislature of the State of Meghalaya Legislative Assembly in the Seventieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2019.

(2) It shall come into force at once.

2. In section 2 of the Meghalaya Compulsory Registration of Marriage Act, 2012, after the existing clause (i), new clause (j) shall be inserted namely, -

Insertion of new clause (j) in Section 2.

“(j) “Official purposes” in relation to the said Act shall mean a Contract of Marriage entered between the parties for addressing issues pertaining to pension, succession, and maintenance of spouse”.

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.